

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:3765
ANSWERED ON:17.04.2008
PENALTIES FOR ADULTERATION
Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the penalties for adulteration in fuel by dealer/petrol pump operators have been reduced/weakened under new guidelines;
- (b) the penalties for adulteration earlier and now; and
- (c) the reasons for reducing them?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DINSHA PATEL)

(a): No, Sir.

(b): The new Marketing Discipline Guidelines (MDG), 2005, effective from 1.08.2005, provide for the penalty of termination of dealerships for proven cases of adulteration at the first instance itself. The earlier guidelines of 2001, provided for a fine of Rs 20,000/- and suspension of sales and supplies of products for a period of 30 days at the first instance of proven cases of adulteration, and the penalty of termination of dealership in proven cases of adulteration at the second instance.

(c) Does not arise in view of the reply to (a) & (b) above.